

[Shri K. S. Ramaswamy]

Shankar Ray I beg to lay on the Table a copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts. [Placed in Library. See No. LT—887/71].

NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHAYAYA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 :—

- (1) Notification No. S. O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.
- (2) Order published in Notification No. S. O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal.
[Placed in Library. See No. LT—888/71]

NOTIFICATIONS, FINANCE ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—
 - (i) The Governments savings Certificates (Amendment) Rules, 1971, published in Notification No. G. S. R. 1105 in Gazette of India dated the 26th July, 1971.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 1106 in Gazette of India dated the 26th July, 1971.

- (iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G. S. R. 1107 in Gazette of India dated the 26th July, 1971.

[Placed in Library. See No. LT—889/71]

- (2) A copy of Mysore Notification No. S. O. 942 dated the 14 May, 1971 issued under section 30 of the Mysore Lotteries and Prize Competition Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali Bangalore, from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—890/71]
- (3) A copy of the Finance Accounts of the Central Government for the year 1969-70. [Placed in Library See No. LT—891/71]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
 - (ii) G. S. R. 1138 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum.
[Placed in Library. See No. LT—892/71]
- (5) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4. (97)/69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section* 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT—893/71]